

IN THE COURT OF SESSIONS JUDGE, MAHILA COURT, PERAMBALUR.

PRESENT: Tmt.S.Malarvizhi, M.L.,

Sessions Judge, (FAC)

Mahila Court, Perambalur.

Friday, this the 7th day of August, 2020.

E.Bail No.421/2020

Cr.M.P.No.1757/2020.

Anathababu,
S/o. Mayavan

... Petitioner/Accused.

-VS-

State by Inspector of Police,
Perambalur.

Cr.No.1757/2020.

... Respondent/Complainant.

Offences u/Ss. Girl Missing @ 5(1) 6 of POCSO Act 2012.

This petition is coming on this day before me for hearing in the presence of Thiru.R.Ambigapathi for the petitioner and of Special Public Prosecutor for the state and upon hearing both sides, perusing the petition and other relevant records, this court delivered the following:-

ORDER

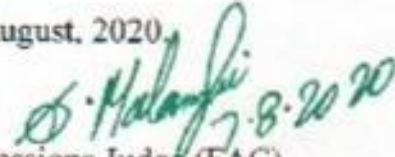
This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioners for the offences U/s. Girl Missing @ 5(1) 6 of POCSO Act 2012 .

PP Seriously objected to release the accused on bail.

That the petitioner is said to have repeatedly committed sexual assault on the victim child and there by the accused committed the offences u/Ss. Girl Missing @ 5(1) 6 of POCSO Act 2012.

On perusal of complaint it is seen that at the time of commission the victim girl is below 17 years old. As the medical examination of accused is not yet over and that the investigation is still pending, it would not be proper to release the accused on bail. Hence at this staged this bail petition is dismissed.

Pronounced by me through E.bail, this the 7th day of August, 2020.


Sessions Judge,(FAC)
Mahila Court, Perambalur

**IN THE COURT OF SESSIONS JUDGE,
MAHILA COURT, PERAMBALUR.**

**PRESENT: Tmt.S.Malarvizhi, M.L.,
Sessions Judge (FAC),
Mahila Court, Perambalur.
Monday, this the 17th day of August, 2019.
E.Bail No.502/2020
Cr.No.1757/2020.**

Anathababu,
S/o. Mayavan

... Petitioner/Accused.

-vs-

State by Inspector of Police,
Perambalur.

Cr.No.1757/2020.

...

Respondent/Complainant.

Offences u/Ss. Girl Missing @ 5(l) 6 of POCSO Act 2012.

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This petition is coming on this day before me for hearing in the presence of Thiru.R.Ambigapathi for the petitioner and of Special Public Prosecutor for the state and upon hearing both sides, perusing the petition and other relevant records, this court delivered the following:-

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioners for the offences U/s. Girl Missing @ 5(l) 6 of POCSO Act 2012 .

This Court has considered the submissions made by the learned Counsel for petitioner and the learned Special Public Prosecutor.

The petitioner was arrested for the alleged offences and he is in Judicial custody from 10.07.2020 and that he has not committed any such alleged offence and that the earlier bail application was dismissed by the learned Mahila Court, Perambalur in E.Bail No.421/2020, dated 07.08.2020 and that the investigation is almost over. Medical examination of the accused is also completed and that he has not moved any bail application before the Hon'ble

High Court of Madras and that if he is released on bail, he will not tamper any witness and therefore, prays for release on bail with any conditions.

Considering the facts and circumstances, and after perusing the records this court is inclined to grant bail to the petitioner subject to stringent conditions as follows:-

(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before this Court daily twice at 10.00 a.m. and 4.00 p.m. until further orders. *after 1.9.2020*

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E.bail this the 17th day of August, 2020.

B. Hanumanthi, 17.8.2020
Sessions Judge(FAC),

Mahila Court, Perambalur.